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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK,**

**ORDER SHEET**

COURT NO. : 1

15.03.2019

O.A./260/305/2012

DR BABAJI CHARAN BEHERA  
-V/S-  
M/O LABOUR & EMPLOYMENT

ITEM NO: 14

FOR APPLICANTS(S) Adv. : Mr.N.R.Routroy

FOR RESPONDENTS(S) Adv.: Mr.A.C.Deo

Notes of The Registry	Order of The Tribunal
	<p>Heard learned counsels for the applicant and the respondents.</p> <p>2. the short point in this case relates to the fact mentioned in para 8 of the counter for sanction of the full pension to the applicant taking into account the service in the previous organisation prior to coming to the respondents' office.</p> <p>3. Learned counsel for the respondents submitted that as per the instruction received by him from the respondents in the meantime, the respondents have already sanctioned full pension and the applicant is getting the same.,</p> <p>4. Learned counsel for the applicant submitted that there is no information from the applicant as to whether the relief has been granted to him.</p> <p>5. In view of the above submissions the OA is disposed of with a direction to the respondents to allow full pension as stated in para 8 of the counter filed by them within a period of two months if not sanctioned already taking into account the service rendered by the applicant in previous organisation as per provisions of law.</p> <p>6. The OA is accordingly disposed of. There will be no</p>

order as to costs.

7. Copy of this order be handed over to both the learned counsels.

( GOKUL CHANDRA PATI)  
MEMBER (A)

I.Nath